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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported).

The following Bill is published with the consent of the Speaker given under the proviso to rule 127-A of the Gujarat Legislative Assembly Rules :-

THE VIR NARMAD SOUTH GUJARAT UNIVERSITY (AMENDMENT) BILL, 2012.

GUJARAT BILL NO. 6 OF 2012.

A BILL

further to amend the *Vir Narmad South Gujarat University Act, 1965*.

It is hereby enacted in the Sixty-third Year of the Republic of India as follows:-

1. This Act may be called the Vir Narmad South Gujarat University (Amendment) Act, 2012. Short title.
2. In the Vir Narmad South Gujarat University Act, 1965 (hereinafter referred to as "the principal Act"), in the long title, for the words "the Vir Narmad South Gujarat University", the words "Veer Narmad South Gujarat University" shall be substituted. Amendment of long title of Guj. 38 of 1965.
3. In the principal Act, in section 1, in sub-section (1), for the words and figures "the Vir Narmad South Gujarat University Act, 1965", the words and figures "the Veer Narmad South Gujarat University Act, 1965" shall be substituted. Guj. 38 of 1965.

Amendment of
section 1 of Guj.

38 of 1965.

Amendment of section 2 of Guj. 38 of 1965. 4. In the principal Act, in section 2, in clause (15), for the words "the Vir Narmad South Gujarat University", the words "Veer Narmad South Gujarat University" shall be substituted.

Amendment of section 3 of Guj. 38 of 1965. 5. In the principal Act, in section 3, in sub-section (1), for the words "The Vir Narmad South Gujarat University", the words "Veer Narmad South Gujarat University" shall be substituted.

Insertion of new section 60B in Guj. 38 of 1965. 6. In the principal Act, after section 60A, the following section shall be inserted, namely:-

Construction of reference to the Vir Narmad South Gujarat University Act, 1965 and Vir Narmad South Gujarat University in existing laws, instruments, etc. "60B. (1) As from the commencement of the Vir Narmad South Gujarat University (Amendment) Act, 2012 (hereinafter referred to as "the said Act"), any reference in any existing law or instrument or document-

- (a) to the expression "the Vir Narmad South Gujarat University Act, 1965" shall be construed as if it were a reference to "the Veer Narmad South Gujarat University Act, 1965", and
- (b) to the expression "The Vir Narmad South Gujarat University" shall be construed as if it were a reference to "Veer Narmad South Gujarat University".

(2) Any act done by, or any suit or other proceeding filed by or against the Vir Narmad South Gujarat University before the commencement of the said Act shall be deemed to have been done or, as the case may be, filed by or against Veer Narmad South Gujarat University.

Explanation.- For the purpose of this section "existing law" means any enactment of a Legislature or any other competent authority in relation to matters specified in List II and List III in the Seventh Schedule to the Constitution of India as in force in any part of the State of Gujarat immediately before the commencement of the said Act and includes "any statute, ordinance, rule, bye-law, regulation, order, notification, scheme, form or other instrument having the force of law made, prescribed or issued under any such enactment".

STATEMENT OF OBJECTS AND REASONS

The name of "the South Gujarat University Act, 1965" (Guj. 38 of 1965) was changed to "the Vir Narmad South Gujarat University Act, 1965" and that of "the South Gujarat University" to "the Vir Narmad South Gujarat University" by the Gujarat Universities Laws (Second Amendment) Act, 2003 (Guj. 2 of 2004). In the said names of the Act as well as the University, the term used is "Vir". In this connection, the University has proposed to spell the term "Vir" as "Veer". The University has also proposed to delete the word "the" preceding before the name of the University. It is, therefore, considered necessary to amend the long title, short title and other relevant sections of the Vir Narmad South Gujarat University Act, 1965.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Dated the 18th February, 2012.

RAMANLAL VORA.

By order and in the name of the Governor of Gujarat,
Gandhinagar,
Dated the 18th February, 2012.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.